



2026:AHC-LKO:40845

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4072 of 2026

Ram Manorath And Another

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Deptt. Lko

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Pawan Kumar Sharma
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE RAJEEV SINGH, J.

1. Supplementary affidavit filed by learned counsel for the applicant and Vakalatnama filed by Sri Dhananjai Kumar Tripathi, Advocate on behalf of the informant are taken on record.
2. Heard learned counsel for the applicants, learned counsel for the complainant as well as learned A.G.A. for the State of U.P. and perused the record.
3. The present bail application has been filed on behalf of the applicants in Case Crime No.134 of 2026 under Sections 191(2), 191(3), 326(g), 352, 351(3), 324(4), 115(2) BNS, Police Station Motipur, District Bahraich, with the prayer to enlarge them on bail.
4. Learned counsel for the applicant submits that the applicants are innocent person and they are in jail since 16.4.2026. He further submits that co-accused, Virendra and Raj Kumar having identical role, have already been granted bail by this Court, vide order dated 8.6.2026 passed in Criminal Misc. Bail Application No.3857 of 2026 (bail order provided by learned counsel fro the applicant is taken on record). In these circumstances, the applicants are also entitled for bail. In case of being enlarged on bail, they will not misuse the liberty of bail.
5. Learned A.G.A. has opposed the prayer of the applicants for grant

of bail, but he conceded the fact that co-accused Virendra and Raj Kumar have already been granted bail by this Court.

6. Considering the rival submissions of learned counsel for parties, material available on record, contents of the F.I.R., other relevant documents, bail order of the co-accused, Virendra and Raj Kumar, ground of parity as well as totality of fact and circumstances, I am of the view that the applicants are entitled to be released on bail.

7. Let applicants - **Ram Manorath and Bhagauri** - be released on bail in aforesaid Case Crime, on their furnishing personal bond and two reliable sureties each of the like amount to the satisfaction of the court concerned subject to following conditions:-

(i) The applicants shall not commit or participate in any offence similar to the offence of which they are accused, or suspected, of the commission of which they are suspected.

(ii) The applicants shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicants shall file an undertaking to the effect that they shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicants shall remain present before the Trial Court on each date fixed, either personally or through their counsel. In case of his absence, without sufficient cause, the Trial Court may proceed against them under Section 229-A IPC/269 BNS.

(v) In case, the applicants misuses the liberty of bail during trial and in order to secure their presence proclamation under Section 82 Cr.P.C./84 BNS, may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against them, in accordance with law, under

Section 174-A IPC/209 BNS.

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C./351 BNS. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against them in accordance with law.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

(Rajeev Singh,J.)

June 10, 2026

GauraV/-